

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-25(PB)/2018

IN THE MATTER OF:

ICICI Bank Limited

.... **APPLICANT / PETITIONER**

Vs

ESSAR Power Jharkhand Ltd.

....

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 13.02.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

PRESENTS:

For the PETITIONER

:- Ms. Misha, Mr. Vaijayant Paliwal,
Mr. Madhav Kanoria,
Ms. Srishti Khare, Mr. Siddhant
Kant, Advs.

For the RESPONDENT:-

Ms. Shally Bhasin, Mr. Nirnay
Gupta, Ms. Surbhi Limaye,
Advocates

ORDER

On behalf of Ms. N. Nagpal, learned Counsel for the respondent, it has been stated orally that Corporate Debtor, ESSAR Power Jharkhand Ltd. has no objection to the admission of the petition. However, there is neither any resolution of the Corporate Debtor nor any written instructions to that effect by an authorised representative. In the absence of the aforesaid, it is not possible to accept the statement made.




The resolution and other documents be placed on record within one week alongwith the Vakalatnama of the Counsel.

Application for replacement of the IRP and proposing the name of a new IRP, namely Shri Huzefa Fakhri Sitabkhan is accepted. Application stands disposed of.

List for arguments on 28th February, 2018.

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(M. M. KUMAR)
PRESIDENT

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(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

13.02.2018
V.Sethi